

CENTRAL ADMINISTRATIVE TRIBUNAL,
CALCUTTA BENCH, KOLKATA.

M.A. No.221/2005 and CPC No.91/2000

In

ORIGINAL APPLICATION NO.821/1996.

Dated : 05.05.2005.

Hon'ble Shri J.K.Kaushik, Judicial Member,
Hon'ble Shri Anand Kumar Bhatt, Administrative Member.

Jayanti Kumar Mukherjee
(By Advocate Shri P.K.Arora)

...Applicant.

v.

Union of India represented
by the General Manager,
Eastern Railway,
Calcutta.
(By Advocate Shri A.Chakraborty.)

...Respondents

: O R D E R :

{J.K.Kaushik, Judicial Member}

M.A. No.221/2005 has been filed in C.P. No.91/2000 wherein an order came to be passed earlier that in view of the High Court's order which is still in operation CPC proceedings is stayed till further orders and the matter to go out of the list for the present. Liberty is given to mention.

2. It has been prayed that the aforesaid writ petition has already been allowed and the order of the Tribunal has been quashed. In this view of the matter the C.P. No.91/2000 does not survive.
3. In view of the aforesaid position and development, the C.P. does